

(iv) **REPORTED FORCIBLE OCCUPATION OF ADULT LITERACY CENTRES OF SHAKURPUR, NEW DELHI RUN BY WOMEN'S MUTUAL AID SOCIETY**

SHRIMATI V. JAYALAKSHMI (Sivakasi): Mr. Speaker, Sir, with your permission, I would like to raise the following matter of urgent public importance in the House under rule 377.

Women's Mutual Aid Society is an organisation which has been running fifty centres of adult literacy in the Jhugi-Jhopri colonies for the last eight years with grants from the Government of India. In addition they are running Balwadis and some craft classes also. They have got teachers trained for adult education with the help of the Polyvalent Adult Education Centre. 4000 women have been issued certificates so far by Brgum Abida Ahmed. The DDA allotted two rooms tenements in 43 localities to conduct the programme of adult literacy for women, craft centres and Balwadis and they are running them successfully.

Recently, in Shakurpur, all the centres which belong to this Society have been forcibly occupied by Shri Devender Swaroop, Lecturer, D.A.V. College, Evening Wing, Lajpat Nagar. The boards have been removed without their permission; 14 sewing machines and the library of three hundred books have been taken over by them and they have refused to give them back.

They have misguided the teachers who belong to the Women's Mutual Aid Society and with their help, they are carrying on the classes in the schools occupied by them.

In Madhipur Block also, the people belonging to the same group, who forcibly occupied the schools earlier, have again occupied the centres run by the Society and have opened what is called a Medical Store.

As this organisation is run by women, they need protection and I would urge upon the Government to take immediate action in this regard.

(v) **REPORTED SIGNS OF BENDING AND COLLAPSE OF SUN TEMPLE AT KONARK, ORISSA**

SHRI SIVAJI PATNAIK (Bhubaneswar): Sir, I wanted a Call Attention motion to be admitted on this.

With your permission, under rule 377, I want to raise the following matter of urgent public importance.

The world famous Sun Temple at Konark in Orissa has shown signs of bending and collapse. Already, a big stone has fallen to the ground from the inside top on 4th August. This temple is a monument of Indian art and sculpture situated in the eastern coast in Puri District of Orissa which was built 1300 years back. Every stone of this temple is a master-piece of art. Already many statues have been removed from this temple to the National Museum in Delhi. Some are stolen. Yet whatever remains and particularly this temple is a wonder in the world's art and sculpture. Enough steps were not taken to maintain it with the advice of specialists on the matter. The renowned Archeologist, Dr. D. P. Ghose has opined that because of the adverse effect of atmosphere in the sea-coast and in the absence of proper maintenance, the temple has shown signs of collapse and he has advised that on this matter, the advice of the UNESCO be taken. A team of specialists from UNESCO should be required to study the matter. Another specialist, Sri D. K. Chakravorty has opined that because of the salty atmosphere and sand-storm, this temple is decaying. In order to keep itself free from such adverse atmosphere, long-term as well as short term measures may be taken. Still another Archeologist, Shri P. C. Dasgupta has advised that a big protective umbrella over the temple

[Shri Sivaji Patnaik]

is required in order to maintain it. The Government of India has not yet taken enough steps in this matter. This temple attracts a good number of tourists to our country. Leaving aside this economy parts, this temple which is a part of our cultural history requires the immediate attention of the Union Government for its preservation. I, therefore, urge upon the Government to take immediate steps to get a team of specialists from the UNESCO and act as per their advice. I also urge upon the hon. Minister to visit the place as early as possible so that he can acquaint himself with the problem and take necessary steps at an early date in this regard.

SHRI JYOTIRMOY BOSU: I want half a minute, Sir. The other day I gave a notice, and your secretariat official came and said, under your direction, that I could give notice under rule 377. This is about the publication in the *Sunday Standard* that MPs are lobbying for a polyester firm in Ahmedabad. I would not mention the name—it is D. Ambani; I do not want to mention that. The question is this. After that, I have given notice under rule 377 again as per your direction, but it is not being admitted..

MR. SPEAKER: Which is not being admitted?

SHRI JYOTIRMOY BOSU: On the front page they have said that the MPs are lobbying....

MR. SPEAKER: Please tell me what I have not admitted, I do not know what you are saying.

SHRI JYOTIRMOY BOSU: This is about a news item where it has been alleged that the MPs are lobbying for a polyester firm of Ahmedabad.

MR. SPEAKER: You want to make a statement without making it according to rules. I will look into the matter.

SHRI JYOTIRMOY BOSU: I am most grateful to you, Sir.

SOME HON. MEMBERS rose—

MR. SPEAKER: Whoever wants to discuss anything about his notice, may please come and discuss with me. I am available to everybody for discussion. I may be able to select for today or tomorrow; I have some limitations.

श्री भगत राम (फिल्लौर) : मेरा एक नोटिफिकेशन था कि प्रार्थन है ।

MR. SPEAKER: What is your point of order?

श्री भगत राम नियम 377 के अधीन आम तौर से आम पात्र प्रार्थनियों को एलाऊ करते हैं लेकिन कल आपने चार को किया है । मैं लगातार कई दिनों से चर्चीगड के बारे में... (स्वबयान) . . .

MR. SPEAKER. I have allowed five Members yesterday also.

श्री भगत राम : तो आप ने मुझे क्यों नहीं एलाऊ किया ?

MR. SPEAKER: Mr. Bhagat Ram, you are making a mistake. Yesterday five Members were selected. One of the Members was absent. I did not ask him to remain absent.

श्री रायच जी (बिदिगा) मैं भी नियम 377 का नोटिफिकेशन लगातार तीन दिन से दे रहा हूँ । वह राष्ट्रीय महत्त्व का तबाल है ।

MR. SPEAKER: You may have to wait for another three days or 30 days.

12.53 hrs.

CONSTITUTION (FORTY-FIFTH AMENDMENT) BILL—Contd.

CLAUSE 3—(AMENDMENT OF ARTICLE 22)—Contd.

MR. SPEAKER: Now we take up further clause-by-clause consideration of the Constitution (Forty-Fifth Amendment) Bill.